

FORM G (REVISED)**INVITATION FOR EXPRESSION OF INTEREST FOR****M/s SHRIRAM SKILL AND EDUCATION LIMITED
OPERATING IN EDUCATION AND SKILL DEVELOPMENT AT DELHI**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/s Shriram Skill and Education Limited (CIN: U74899DL2000PLC103606) PAN No.: AABCN8178L
2.	Address of the registered office	UGF, South Wing, NBCC PLACE, Bhisma Pitamah Marg, New Delhi, Delhi, India, 110003
3.	URL of website	www.srsel.com
4.	Details of place where majority of fixed assets are located	Delhi & Haryana
5.	Installed capacity of main products/ services	N.A.
6.	Quantity and value of main products/ services sold in last financial year	N.A.
7.	Number of employees/ workmen	N.A.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	This information is accessible through the RP. To obtain the necessary documents, please send an email request to the email address provided below at S.No. 16.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The same is included under Point No. 04 of the Request for Resolution Plan. It is accessible through the RP. Please send an email request to the email address provided below at S.No. 16 to obtain the documents
10.	Last date for receipt of expression of interest	Original Date: 25-10-2025 Revised Date: 22-11-2025
11.	Date of issue of provisional list of prospective resolution applicants	Original Date: 04-11-2025 Revised Date: 02-12-2025
12.	Last date for submission of objections to provisional list	Original Date: 09-11-2025 Revised Date: 07-12-2025
13.	Date of issue of final list of prospective resolution applicants	Original Date: 19-11-2025 Revised Date: 17-12-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	Original Date: 24-11-2025 Revised Date: 22-12-2025
15.	Last date for submission of resolution plans	Original Date: 24-12-2025 Revised Date: 21-01-2026

16.	Process email id to submit Expression of Interest	cirp.ssel@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Not Registered Yet



Prabhakar Kumar

Prabhakar Kumar
Resolution Professional

IBBI/IPA-002/IP-N00774/2018-2019/12373

AFA Valid up to 31-Dec 2025

Regd Add: B-5/41, Ground Floor, Vivekanand Apartment,
Sector 8, Rohini, NCT of Delhi - 110085
For Shriram Skill and Education Limited

Date: 07-11-2025
Place: New Delhi

प्रपत्र जी (संशोधित)

श्रीराम स्किल एंड एजुकेशन लिमिटेड की दिल्ली स्थित, शिक्षा

तथा कौशल विकास में कार्यरत, कंपनी के परिचालन के लिए अभिरुचि हेतु आमंत्रण

[दिवाला और ऋण शोध अक्षमता (कॉर्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) नियमावली 2016 के विनियम 36A (1) के अधीन]

क्र सं	प्रासंगिक विवरण	
1.	कॉर्पोरेट देनदार का नाम, PAN /CIN और LLP No के साथ	श्रीराम स्किल एंड एजुकेशन लिमिटेड (CIN: U74899DL2000PLC103606) PAN No.: AABCN8178L
2.	पंजीकृत कार्यालय का पता	यु जी एफ, साउथ विंग, एन बी बी सी प्लेस, भीष्म पितामह मार्ग, नई दिल्ली, भारत - 110003
3.	वेबसाइट का यूआरएल	www.srsel.com
4.	उस स्थान का विवरण जहाँ बहुसंख्यक अचल सम्पत्तिया स्थित है	दिल्ली और हरियाणा
5.	मुख्य उत्पादों की स्थापित क्षमता / सेवाएं	लागू नहीं
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों / सेवाओं की मात्रा और मूल्य	उपलब्ध नहीं है
7.	कर्मचारियों / कामगारों की संख्या	उपलब्ध नहीं है
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुसूची के साथ) लेनदारों की सूची, प्रक्रिया के बाद की घटनाओं के लिए प्रासंगिक तिथियों सहित आगे के विवरण यहाँ उपलब्ध हैं	यह जानकारी समाधान पेशेवर से प्राप्त की जा सकती है। जानकारी प्राप्त करने के लिए कृपया, क्रम संख्या १६ पर निर्देशित ईमेल आईडी पर मेल करें।
9.	संहिता की धरा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यहाँ उपलब्ध है	इसे समाधान योजना के अनुरोध के बिंदु संख्या 04 के अंतर्गत शामिल किया गया है। यह जानकारी समाधान पेशेवर से प्राप्त की जा सकती है। जानकारी प्राप्त करने के लिए कृपया, क्रम संख्या १६ पर निर्देशित ईमेल आईडी पर मेल करें।

10.	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	मूल तिथि : 25-10-2025 संशोधित तिथि : 22-11-2025
11.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	मूल तिथि : 04-11-2025 संशोधित तिथि : 02-12-2025
12.	संभावित सूची पर आपतियां जमा करने की अंतिम तिथि	मूल तिथि : 09-11-2025 संशोधित तिथि : 07-12-2025
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	मूल तिथि : 19-11-2025 संशोधित तिथि : 17-12-2025
14.	संभावित समाधान आवेदकों को सूचना जापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तिथि	मूल तिथि : 24-11-2025 संशोधित तिथि : 22-12-2025
15.	समाधान योजना प्रस्तुत करने की अंतिम तिथि	मूल तिथि : 24-12-2025 संशोधित तिथि : 21-01-2026
16.	अभिरुचि की अभिव्यक्ति प्रस्तुत करने के लिए प्रक्रिया ईमेल आईडी	cirp.ssel@gmail.com
17.	कॉर्पोरेट देनदार की एमएसएमई के रूप में पंजीकरण स्थिति का विवरण	पंजीकृत नहीं हैं



Prabhakar Kumar

प्रभाकर कुमार
समाधान पेशेवर

पंजीकरण संख्या : IBBI/PA-002/IP-N00774/2018-2019/12373

ए एफ ए की वैधता : 31 दिसंबर 2025

पंजीकृत पता :: B-5/41, भू तल, विवेकानंद अपार्टमेंट,

सेक्टर 8, रोहिणी, दिल्ली 110085

श्रीराम स्किल एंड एजुकेशन लिमिटेड हेतु

तिथि - 07-11-2025

CAN FIN HOMES LTD
C-18, Param Plaza, RDC Ghaziabad, 201001, Contact: 0120-4086097, 762079222
ghaziabad@canfinhomes.com, CIN: L85110KA1987PLC008899

DEMAND NOTICE
Under Section 13(2) of "The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, (No. 2002) To,

Borrower: Mr. Kamal Ashraf S/o Atfat Alam, Kharsa No. 359, Marof Mohalla, Ram Nagar Colony, Sikri Kalan, Modinagar, Ghaziabad, Uttar Pradesh - 201204, **Co-Borrower: Atfat Alam** S/o Shekh Sarajul, Kharsa No. 359, Marof Mohalla, Ram Nagar Colony, Sikri Kalan, Modinagar, Ghaziabad, Uttar Pradesh - 201204, **Guarantor: Mr. Nain Singh** S/o Ram Veer Singh, 629, New Rori Vijay Nagar, Govindpuri, Ghaziabad, Uttar Pradesh 201201.

You along with Mr. Kamal Ashraf availed a housing loan from our branch against the security of mortgage of the following assets belonging to both of you. An amount of Rs. 23,13,375/- (Twenty Three Lakh Thirteen Thousand Three Hundred Seventy Five only) is due from you, to Can Fin Homes Ltd. as on 06.11.2025 together with future interest at the contracted rate.

Details of the mortgaged asset
Kharsa No. 359, Marof Mohalla, Ram Nagar Colony, Sikri Kalan, Modinagar, Ghaziabad, Uttar Pradesh-201204, and **Boundaries of the Property: North:** Other's Plot, **South:** Current Owner's Property, **East:** Gali 12 Feet wide, **West:** Other's Plot.

Registered demand notice was sent to you under Section 13 (2) of the SARFAESI Act, 2002, but the same was returned undelivered. The undersigned has, therefore, caused these Notices to be pasted on the premises of the last known addresses of the said Borrower/s as per the said Act. Hence this paper publication. As you have failed to adhere to the terms of the sanction, the account is classified as a Non Performing Asset on 23.10.2025 (please mention the date on which the A/c became NPA before issuing the demand notice) as per the NHB Guidelines. You are hereby called upon to pay the above said amount with contracted rate of interest thereon from 06.11.2025 within 60 days from the date of this notice, failing which the undersigned will be constrained to initiate action under SARFAESI Act to enforce the aforesaid security. Further, the attention of borrower/s / guarantor/s is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to them to redeem the secured assets.

Date: 06.11.2025 **Place:** Ghaziabad **Sd/-** Authorized Officer, Can Fin Homes Ltd.

HINDUJA HOUSING FINANCE LIMITED
Registered Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015. Branch Office: 311 & 312, GD ITL, North Towers-A5, Netaji Subhash Place, New Delhi-110034
NOTICE OF PHYSICAL POSSESSION OF IMMOVABLE PROPERTY / Promod Chand: 99903 38769

To, 1. Mr. Rohit Saxena... Borrower 2. Mr. Neeraj Nagpal... Co-borrower A-117 Chander Vihar, Near baba Balak Nath Mandir Mandawala, East Delhi-110092. LAN - DL/DEL/DWN/D/000000829.

Whereas vide order dated 08.10.2025 passed by Office of Ld. CJM South-West District Dwarka Courts Delhi, the physical possession of the property being All that piece and parcel of the Build Up ground floor, without roof rights, area measuring 40 sq yards, on built up property bearing no.2.3.84 out of kharsa No.7/21, village Razapur Khurd, Colony, known as Raksha Enclave, Part III, Mohan Garden, Uttam Nagar, New Delhi-110059 bounded as East: Road 15ft, West: Others Plot, North: Others Plot, South: Others Plot Lane has been taken over by M/s Hinduja Housing Finance Ltd. on 01.11.2025.

To, 1. Ms. Neha... Borrower 2. Mr. Rajesh Singh... Co-Borrower. H.No 3496, Arya Pura, Sabzi Mandi, Malika Ganj, Gali, Kartar Singh, Delhi-110007. LAN - DL/TLH/HR/A000000183.

Whereas vide order dated 04.10.2025 passed by Office of Ld. ACJM Central District Tis Hazari Courts Delhi, the physical possession of the property being All that piece and parcel of the Build Up Portion of third Floor, without roof rights, out of built up property bearing Municipal no.3496, ward No.XII, situated at Arya Pura Sabzi Mandi, New Delhi-110007 bounded as East: others Property, West: Road 20ft, North: Other Property, South: Road 40ft has been taken over by M/s Hinduja Housing Finance Ltd. on 03.11.2025.

To, 1. Mr. Rohan Yadav... Borrower 2. Mrs. Sukhpari Yadav... Co-Borrower. H.No 478/3 Prem Nagar Gali No.3 Bikanerwala Restaurant Ward No. 15, Prem Nagar Gurgaon, Haryana-122001. LAN - DL/MTG/ATNG/A000000081.

Whereas vide order dated 09.10.2025 passed by Office of Ld. CJM South East District Saket Courts Delhi, the physical possession of the property being All that piece and parcel of the Build Portion Bearing PVI No. C-201 on the Second Floor, having an area measuring 90sq. Yards, Property bearing No.A-1/3, area measuring 400 sq. Yards(334.44 sq.mts) Kharsa No.488/1, situated in the area of Village Molaband, Badli, New Delhi-110044, bounded as East: Other Property, West: Road 20ft, North: Other Property, South: Road 40ft has been taken over by M/s Hinduja Housing Finance Ltd. on 03.11.2025.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of M/s Hinduja Housing Finance Ltd.

Date: 07/11/2025 **Place:** Delhi **Sd/-** Authorized Officer- Hinduja Housing Finance Limited

FORM G (REVISED)
INVITATION FOR EXPRESSION OF INTEREST FOR M/s SHRIRAM SKILL AND EDUCATION LIMITED OPERATING IN EDUCATION AND SKILL DEVELOPMENT AT DELHI
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	M/s Shriram Skill and Education Limited (CIN: U74899DL2009PLC103606) (PAN No: AABCN8178L)
2. Address of the registered office	UGF South Wing, NBCC PLACE, Bhisma Pitamah Marg, New Delhi, Delhi, India, 110003
3. URL of website	www.srsel.com
4. Details of place where majority of fixed assets are located	Delhi & Haryana
5. Installed capacity of main products/ services	N.A.
6. Quantity and value of main products/ services sold in last financial year	N.A.
7. Number of employees/ workmen	N.A.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	This information is accessible through the RP. To obtain the necessary documents, please send an email request to the email address provided below at S.No. 16.
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The same is included under Point No. 04 of the Request for Resolution Plan. It is accessible through the RP. Please send an email request to the email address provided below at S.No. 16 to obtain the documents
10. Last date for receipt of expression of interest	Original Date: 25-10-2025 Revised Date: 22-11-2025
11. Date of issue of provisional list of prospective resolution applicants	Original Date: 04-11-2025 Revised Date: 02-12-2025
12. Last date for submission of objections to provisional list	Original Date: 09-11-2025 Revised Date: 07-12-2025
13. Date of issue of final list of prospective resolution applicants	Original Date: 19-11-2025 Revised Date: 17-12-2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	Original Date: 24-11-2025 Revised Date: 24-12-2025
15. Last date for submission of resolution plans	Original Date: 24-12-2025 Revised Date: 21-01-2026
16. Process email id to submit Expression of Interest	cirp.ssel@gmail.com
17. Details of the corporate debtor's registration status as MSME	Not Registered Yet

Sd/-
Prabhakar Kumar
Resolution Professional
IBBI/IPA-002/IP-NO0774/2018-2019/12373
AFA Valid up to 31-Dec 2025
Regd Add: B-5/41, Ground Floor, Vivekanand Apartment, Sector 8, Rohini, NCT of Delhi - 110085
Date: 07-11-2025 **Place:** New Delhi
For Shriram Skill and Education Limited

GOODYEAR
GOODYEAR INDIA LIMITED
CIN: L25111HR1961PLC008578
REGISTERED OFFICE: MATHURA ROAD, BALLABGARH (DIST. FARIDABAD) - 121004, HARYANA
Telephone: 0129-6611000 Fax: 0129-2305310, E-mail: gyi_info@goodyear.com, Website: www.goodyear.co.in

EXTRACT OF STANDALONE FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2025 (Rs. In Lakhs)

Particulars	Current 3 months ended (30/09/2025)	Previous 3 months ended (30/06/2025)	Corresponding 3 months ended (30/09/2024)	Year to date figures for current period ended (6 Months) (30/09/2025)	Year to date figures for Corresponding period ended (6 Months) (30/09/2024)	Year to date figures for previous year ended (12 Months) (31/03/2025)
	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)
1. Total income from operations	60,100	66,089	68,710	1,26,189	1,38,241	2,62,557
2. Net Profit/(loss) for the period (before tax, exceptional and/or extraordinary items)	1,752	1,896	2,115	3,648	5,460	7,468
3. Net Profit/(loss) for the period before tax (after exceptional and/or extraordinary items)	1,752	1,896	2,115	3,648	5,460	7,468
4. Net Profit/(loss) for the period after tax (after exceptional and/or extraordinary items)	1,307	1,411	1,574	2,718	4,077	5,512
5. Total Comprehensive Income/(loss) for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (loss) (after tax)]	1,307	1,386	1,546	2,693	4,070	5,610
6. Paid-up equity share capital (Face Value of Rs. 10/- per share)	2,307	2,307	2,307	2,307	2,307	2,307
7. Earnings/(loss) Per Share (of Rs.10/- each) (for continuing and discontinued operations) (not annualised): (a) Basic (Rs.) (b) Diluted (Rs.)	5.67 5.67	6.12 6.12	6.82 6.82	11.78 11.78	17.67 17.67	23.90 23.90

Notes:

- The above is an extract of the detailed format of the Standalone Financial Results for the quarter ended June 30, 2025 filed with Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015, as amended. The full format of the Standalone Financial Results are available on the Stock Exchange website at www.bseindia.com and also available on the Company's website i.e. www.goodyear.co.in/investor-relations. The same can be accessed by scanning the QR code provided below.
- The Statement has been prepared in accordance with the Indian Accounting Standards ("Ind AS 34") as prescribed under Section 133 of the Companies Act, 2013 read with relevant rules issued thereunder and in terms of Regulation 33 of SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015, as amended.
- The Company is engaged in the business of sales of automotive tyres, tubes and flaps. The Company sells tyres of its own brand "Goodyear". The Chief Operating Decision Maker (CODM), Managing Director, performs a detailed review of the operating results, thereby making decisions about the allocation of resources among the various functions. The operating results of each of the functions are not considered individually by the CODM, the functions do not meet the requirements of Ind AS 108 for classification as an operating segment, hence there is only one operating segment namely, "Automotive tyres, tubes & flaps".
- This Statement has been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on November 06, 2025. The financials results for the quarter and half year ended September 30, 2025 have also been subjected to limited review by the Statutory Auditors of the Company.

Place: Gurugram
Date: November 06, 2025

For GOODYEAR INDIA LIMITED
Sd/-
Arvind Bhandari
Chairman and Managing Director

PACIFIC INDUSTRIES LIMITED
CIN: L14101RJ1989PLC099253
Registered Office: Village Bedla, Udaipur 313011, Rajasthan
Tel No. +91-294-2440196, 2440388; Fax: +91-294-2440780
Branch Office: Survey No. 13, National Highway 48, Kempalanganahalli Village, Nelamangala Taluk, Bangalore (R) 562123 Karnataka
Tel No.: +91-8027723004; Fax: +91-8027723005
Email: pacificinvestor@rediffmail.com; Website: www.pacificindustriesltd.com

NOTICE
NOTICE is hereby given pursuant to Regulation 47 of SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015 that Meeting of the Board of Directors of the Company will be held on Friday, 14th November 2025 at the Registered Office of the company situated at Village - Bedla, Udaipur - 313011 to consider and approve the Standalone and Consolidated Unaudited Financial Results of the Company for the quarter and half year ended on September 30th, 2025. This information is also available on the website of the company at www.pacificindustriesltd.com and on the website of BSE Ltd at www.bseindia.com.

By order of the Board
For Pacific Industries Limited
Sd/-
(Sachin Shah)
Company Secretary

Date : 06.11.2025
Place : Udaipur

REDEMPTION NOTICE
Notice for exercising the right of Redemption under Section 13 (8) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act").
The undersigned being the Authorized Officer of Canara Bank, (hereinafter referred to as "the secured creditor"), appointed under the Act do hereby issue this notice, under Section 13(8) of the Act read with Rule 8(6) of the SARFAESI Rules, to you all as under:

Sr.No	Name & Address of the Borrower & Guarantor	Date of Demand Notice Date of Possession Notice	Outstanding Amount
1	1) Mrs. Neha Srivastava W/o Atul Srivastava House No 3455 Gf Ganpati Fashion Point Pocket 2 Gate 4 Sec-03 Ballabgarh Faridabad Haryana 121004. Mr. Atul Srivastava S/o Ashwani Kumar House No 3455 Gf Ganpati Fashion Point Pocket 2 Gate 4 Sec-03 Ballabgarh Faridabad Haryana 121004	18.08.2025	Rs. 14,30,430.22/- (Rupees Fourteen lakhs thirty thousand four hundred thirty and paise Twenty Two only) as on, plus subsequent interest, costs and expenses in full (minus recovery if any)

To comply with the provision of SARFAESI Act, 2002 read with Rule 8(6) of SARFAESI Rules, you all are hereby given a last and final opportunity to redeem and reclaim the secured assets, which are in possession of the secured creditor, within 30 days from the receipt of this notice, by discharging the respective liabilities of mentioned amount, plus subsequent interest, costs and expenses in full, failing which the sale notice under the Act will be published in the newspaper for taking any of the resources available to the bank under SARFAESI act to recover its secured debts. As per Section 13(8) of the Act, you are entitled to redeem the secured Assets at any time before the date of publication of sale notice in Newspapers, failing which your Right to redeem the mortgaged property as per Section 13(8) of the Act shall stand extinguished.

Date: 07.11.2025, **Place:** Faridabad **Authorised Officer, Canara Bank**

DEMAND NOTICE
Whereas, The undersigned being the Authorized Officer of Canara Bank issued Demand Notice U/S 13(2) of SARFAESI Act 2002 to the Borrower / Guarantor / Mortgagee herein in below mentioned consequent upon the dispatch of each notices through registered post and return back undelivered from the borrower/guarantor/mortgagee address. Through this publication they are hereby called upon to repay the amount within 60 days from the date of publication for said notice failing which, bank will take the possession of immovable and movable properties and will sell it through the process in exercise of powers conferred U/S 13(2) read with the rule 8 and 9 of the Security Interest (Enrolment) Rules 2002. The borrower / guarantor / mortgagee in particular and the public in general is hereby cautioned not to deal with the immovable / movable properties and any dealing with the immovable / movable properties mentioned below will be subject to the charge of Canara Bank for the outstanding amounts and interest thereon & other charges

Name and Address of Borrower(s) / Guarantor(s)	Description of the Movable / Immovable Properties	Amt. Due as per Demand Notice	Date of Demand Notice
FARIDABAD MAIN BRANCH (0330) Borrower: 1. Parmodh Kumar S/o Sh Swaran Jit Sharma 889/22-55 Road Sanjay Colony Faridabad Sector 22 Faridabad Haryana - 121005 Parmodh Kumar S/o Sh Swaran Jit Sharma H No 650/651 Sector 23 Faridabad Haryana - 121005 Nisha Sharma W/o Parmodh Kumar H No 650/651 Sector 23 Faridabad Haryana - 121005 Nisha Sharma W/o Parmodh Kumar Mohalla Ramgarhian Hariana Hoshiarpur Punjab 144208	Name of Title Holder: Parmodh Kumar S/o Sh Swaran Jit Sharma & Nisha Sharma W/o Parmodh Kumar Immovable: Apartment No E-1401/13th Floor, Tower-E, Type-3BHK, Having its Carpet Area 640.684 sq.ft. and Balcony area 100 Sq. Ft. situated at residential complex known as terra Laviumin, Sector - 75 Faridabad within the revenue estate of Village Badoli, Teshil and District Faridabad, Haryana.	Rs. 17,55,938.62 (Rupees Seventeen Lakhs Fifty Five Thousand Nine Hundred Thirty Eight and Paise Sixty Two Only) together with further Carpent Area 640.684 sq.ft. and Balcony interest and incidental expenses, costs.	28.10.2025

Date: 07.11.2025 **Place:** Faridabad **Sd/-** Authorised Officer, Canara Bank

MEYER APPAREL LIMITED
CIN: L18101HR1993PLC032010
Regd. Office : Mustil No. 17, Killa No. 08, Narsinghpur, Gurgaon, Narsinghpur, Haryana, India, 122004
TEL: 91-995369941, EMAIL: cs.compliance@meyerapparel.com, WEBSITE: www.meyerapparel.com

EXTRACT OF STANDALONE UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30th SEPTEMBER 2025 (Rs. In Lakh)

Sl. No.	Particulars	Quarter Ended			Half Ended			Year Ended
		September 30, 2025 Un-audited	September 30, 2024 Un-audited	June 30, 2025 Un-audited	September 30, 2025 Un-audited	September 30, 2024 Un-audited	March 31, 2025 Audited	
1	Total income from operations	0.08	39.86	8.05	8.13	71.25	128.27	
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(19.05)	(29.91)	(18.85)	(37.90)	(57.24)	(106.88)	
3	Net Profit / (Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	(19.05)	(29.91)	(18.85)	(37.90)	(57.24)	(106.88)	
4	Net Profit / (Loss) for the period after Tax (after Exceptional and/or Extraordinary items)	(19.05)	(29.91)	(18.85)	(37.90)	(57.24)	(106.88)	
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after Tax) and other Comprehensive income (after Tax)]	(18.21)	(29.83)	(18.72)	(36.93)	(57.03)	(106.78)	
6	Paid up Equity share capital (Face Value of Rs. 3/- each)	2,426.67	2,426.67	2,426.67	2,426.67	2,426.67	2,426.67	
7	Other Equity						(5,705.07)	
8	Earnings Per Share (of Rs. 3/- each)							
	Basic	(0.02)	(0.04)	(0.02)	(0.05)	(0.07)	(0.13)	
	Diluted	(0.02)	(0.04)	(0.02)	(0.05)	(0.07)	(0.13)	

NOTES:

- These financial results have been prepared in accordance with Indian Accounting Standards (Ind AS) as prescribed under Section 133 of the Companies Act, 2013 read with relevant rules issued thereunder and other accounting principles generally accepted in India. The above financial results of the Company for the quarter & half year ended September 30, 2025 has been reviewed by the Audit committee and approved by the Board of Directors at their meeting held on 6th November, 2025.
- The above is an extract of the detailed format of un-audited quarterly financial results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of un-audited quarterly financial results is available on the Stock Exchange's website: www.bseindia.com and also on the Company's website, namely: www.meyerapparel.com.

For and on behalf of the Board
Sd/-
Gajender Kumar Sharma
CFO & Whole Time Director
DIN: 96073521

Place: Gurugram
Dated: 6th November 2025

SYMBOLIC POSSESSION NOTICE
Branch Office: ICICI Bank Limited Plot No-23, Shal Tower, 3rd Floor, New Rohtak Road, Karol Bagh, New Delhi- 110005

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Rohit Kumar Garg/ Ramesh Kumar Garg/ Sunita Kumari Garg/ M/s Maya Enterprises/ LBRUD00005664856/ LBRUD00005664860/ LBRUD00005736900/ LBRUD00005741897/ LBRUD0000581253/ LBRUD00006221507/ LBRUD00007080673/ TBRUD00007073874/ LBRUD00006278751	Property No. B-23, Chak No-180a Situated At Village- Dibbiba Green Park Tehsil- Bilaspur, District- Rampur Uttarakhand Rampur- 244901/ November 03, 2025	July 16, 2025 Rs. 1,58,83,246/-	Rampur/ Rudrapur

The above-mentioned borrower(s)/guarantor(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: November 07, 2025
Place: Rampur

Sincerely Authorised Officer
For ICICI Bank Ltd.

BAJAJ HOUSING FINANCE LIMITED
Corporate Office: Cerebrum IT Park B2 Building 5th Floor, Kalyani Nagar, Pune, Maharashtra 411014. Branch Office: 14th Floor Agarwal Metro Heights Netaji Subhash Place Pitampura New Delhi-110034

Demand Notice Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Undersigned being the Authorized officer of M/s Bajaj Housing Finance Limited, hereby gives the following notice to the Borrower(s)/Co-Borrower(s) who have failed to discharge their liability i.e. defaulted in the repayment of principal as well as the interest and other charges accrued there-on for Home loan(s)/Loan(s) against Property advanced to them by Bajaj Housing Finance Limited and as a consequence the loan(s) have become Non Performing Assets. Accordingly, notices were issued to them under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and rules there-to, on their last known addresses, however the same have been returned un-served/undelivered, as such the Borrower(s)/Co-Borrower(s) are hereby intimated/informed by way of this publication notice to clear their outstanding dues under the loan facilities availed by them from time to time.

Loan Account No./Name of the Borrower(s)/ Co-Borrower(s)/ Guarantor(s) & Addresses	Address of the Secured/Mortgaged Immovable Asset / Property to be enforced	Demand Notice Date & Amount
Branch : DELHI (LAN No. H608BHL0672425 and H608BHL0687051) 1. HEMANT AHUJA (Through its legal heir since deceased) (Borrower) 2. UMA UMA (Co-Borrower/Legal Heir) Both At B-21 Flat No-303 2nd Floor Left Back Side Subhash Park Extn Rajapuri Uttam Nagar D.K. Mohan Garden, West Delhi, Delhi-110059	All That Piece And Parcel Of The Non-agricultural Property Described As: PVT Floor No. 303 Second Floor Without Roof/Terrace Rights, Towards Back Side, Built Up Property Bearing Plot No. B-21, Admeasuring 50 Sq. Yds. I.E. 41.81 Sq. Mtr. Out Of Kharsa No. 385, Situated In The Revenue Estate Of Village Bindapur, Area Abadi Known As Subhash Park, Now Known As Subhash Park Extn, Uttam Nagar, New Delhi 110059. Flat Being Bounded As Here Under, East: Portion Of Building, West: Plot No. 20, North: Lane 10 Ft., South: Portion Of Building	04th Nov 2025 Rs.13,55,068/- (Rupees Thirteen Lakh Fifty Five Thousand And Sixty Eight Only)

This step is being taken for substituted service of notice. The above Borrowers and/or Co-Borrowers/Guarantors are advised to make the payments of outstanding along with future interest within 60 days from the date of publication of this notice failing which (without prejudice to any other right remedy available with Bajaj Housing Finance Limited) further steps for taking possession of the Secured Assets/ mortgaged property will be initiated as per the provisions of Sec. 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The parties named above are also advised not to alienate, create third party interest in the above mentioned properties. On which Bajaj Housing Finance Limited has the charge.

Date: 07.11.2025 Place: DELHI/NCR **Authorized Officer Bajaj Housing Finance Limited**

MEGA NIRMAN & INDUSTRIES LIMITED
CIN: L43219DL1983PLC015425
Regd. Off.: 811-812, Aggarwal Cyber Plaza-1, Netaji Subhash Place, Pitampura, Delhi, India, 110034
Contact No.: 011-43590917, E-mail: id.secretarial.mnl@gmail.com

STATEMENT OF UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30th SEPTEMBER, 2025 (Rs. In Lakhs except EPS)

PARTICULARS	Quarter Ended		Half year ended		Year Ended
	30-Sep-25 Un-Audited	30-Jun-25 Un-Audited	30-Sep-24 Un-Audited	30-Sep-24 Un-Audited	
Total Income from operations	456.12	65.18	-	521.30	696.67
Net Profit/ (Loss) Before Exceptional and Extraordinary Items	(8.36)	(18.38)	2.54	(27.12)	7.08
Net Profit/ (Loss) after taxes, minority interest and share of profit/(loss) of associates	(8.36)	(18.38)	2.54	(27.12)	5.29
Total Comprehensive Income for the period	(8.36)	(18.38)	2.54	(27.12)	5.29
Paid-up equity share (face value @ 10/- each)	2564.75	334.75	334.75	2564.75	334.75
Reserves excluding Revaluation Reserves as per balance sheet of previous accounting year	-	-	-	-	-
Earning Per Share (of ₹ 10/- each) (not annualised)	(0.03)	(0.55)	0.08	(0.11)	0.16
A) Basic					
B) Diluted					

Notes:

- The above is an extract of the detailed format of Quarterly Results submitted with the stock exchange under Regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The full format of the quarterly Results is also available on the website of stock exchange at www.bseindia.com and on the Company website at www.mnl.in.
- The above results were reviewed by the Audit committee and thereafter approved by the Board of Directors in their meetings held on 06.11.2025.
- The Statutory Auditor of the Company has carried out Limited Review of financial Results for the quarter ended 30th September, 2025 pursuant to Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulation, 2015.
- Previous year/ Quarter figures have been regrouped/reclassified, whenever necessary.

For & on behalf of
Mega Nirman & Industries Limited
Sd/-
Ramanuj Murlinayan Darak
(Whole time Director)
DIN:08647406

Date: 06.11.2025
Place: New Delhi

IndiaShelter Home Loans
Regd. Office: Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules").

Notice is hereby given to the public in general and in particular to the Borrower(s), Co Borrower(s) and Guarantor(s) or their legal heir(s) or representative(s) that the below described immovable property(s) mortgaged/charged to India Shelter Finance Corporation Limited (hereinafter referred to as the Secured Creditor) the possession of which has been taken by the Authorized Officer of the Secured Creditor having its Registered Office at 6th Floor, Plot No 15, Institutional Area, Sector 4 Gurugram Haryana-122002 CIN: U65922HR1998PL04278